

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

COURT NO. 1

Appeal(s) Involved:

Appeal Nos. ST/00994, 994-A, 995, 996, 997, 998/2009

[Arising out of Order-in-Original No.25-30/2006/ST dated 28.8.2009 passed by the Commissioner of Central Excise, Customs and Service Tax, Cochin.]

M/s. INDIAN PRODUCTS LIMITED

100% EOU
Plot No.255/1A
Kaipoorikkara
Marampilly, P.O
South Vazhakulam
Aluva – 683 107.
Ernakulam District
Kerala State

Appellant

VS.

**The Commissioner of Central Excise,
Customs and Service Tax**

C.R. Building, I.S. Press Road,
Cochin – 682 018.

Respondent

Appearance:

**Mr. Abraham Thomas, Advocate
JOSEPH & KURIYAN**

42/2260, Providence Road
Cochin – 682 018.

For the Appellant

Mr. Madhup Sharan, AR

For the Respondent

Date of Hearing: 27/06/2019
Date of Decision: 27/06/2019

CORAM:

**HON'BLE SHRI S.S. GARG, JUDICIAL MEMBER
HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER**

FINAL ORDER NO. 20507 -20512 / 2019

Per: S.S. GARG,

When the matter was called, learned counsel for the appellant submits that appellant wishes to withdraw the appeals. Accordingly, the appeals are dismissed as withdrawn.

(Order was pronounced and dictated
in Open Court on **27/06/2019**.)

**S.S GARG
JUDICIAL MEMBER**

**P. ANJANI KUMAR
TECHNICAL MEMBER**

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